SMFG INDIA CREDIT COMPANY LIMITED
(formerly Fullerton India Credit Company Limited)
Corporate Office: 10th Floor, Office No. 101,102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of **SMFG India Credit Company Limited (Formerly Fullerton India Credit Co. Ltd.),** Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road Maduravoyal, Chennai, Tamil Nadu-600095 and corporate office at 10 Floor, office no. 101,102 & 103,2 north avenue, market maxity, bandra kurla complex, bandra (E),Mumbai-400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 10.07.2023 calling upon the borrower(s) **1) INDERJEET DHALWAL, 2) BRAHAMJEET DHALWAL, under loan account number (s) 173025600000770** to repay the amount mentioned in the notice being **Rs. 2007932.87/- [Rupees Twenty Lakh Seven Thousand Nine Hundred Thirty Two And Eighty Seven Paisa Only]** within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **15 Day of January in the year 2024.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Fullerton India Credit Company Limited for an amount of **Rs. 2007932.87/- [Rupees Twenty Lakh Seven Thousand Nine Hundred Thirty Two And Eighty Seven Paisa Only]** and interest thereon.

The borrower`s attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description Of Immovable Property: BUILT UP PORTION, AREA 24.536 SQ.MTRS., ON THIRD FLOOR WITHOUT ROOF RIGHTS, BUILT IN PART OF FREEHOLD COMMERCIAL PROPERTY NO.1, OUT OF TOTAL AREA ADMEASURING 54SQ.MTRS., SITUATED IN BLOCK NO.PSP-IV, SERVICE CENTRE, OPPOSITE SECTOR-11 EXTENSION, ROHINI, DELHI-110085

Place: DELHI Date: 20.01.2024 SD/-, Authorised Officer.
SMFG India Credit Company Limited (formerly Fullerton India Credit Co. Ltd.)

PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NRTU FOUNDATION

	RELEVANT PARTICULARS	
1.	Name of Corporate Person	**NRTU FOUNDATION**
2.	Date of Incorporation of Corporate Person	04 May, 2018
3.	Authority under which corporate person is incorporated /registered	Registrar of Companies- Delhi
4.	Corporate Identity Number of Corporate Person	U80904DL2018NPL333437
5.	Address of the Registered Office and Principal Office Of Corporate Person	ROOM NO. 366 RAIL BHAVAN, 1 RAISINA ROAD, CENTRAL DELHI, NEW DELHI, DELHI, INDIA, 110001
6.	Liquidation commencement date of Corporate Person	January 17, 2024
7.	Name, address, email address, telephone number and the registration number of the liquidator	Deepak Kumar Goyal R/o: Flat no 101, Shridher Apartment 884/6, Ward no 6, Mehrauli, New Delhi – 110030 **Email id:** ca.deepak.mba@gmail.com **Contact Number:** 9990045308 **IBBI Regn. No.:** IBBI/IPA-001/IP- P02490/2022-2023/14143 **Address for correspondence:** C/o: 701, Vikrant Tower, Tower No. 4, Rajendra Place, New Delhi- 110008 **Email id:** liq.nrtu@gmail.com
8.	Last date for submission of claims	February 15, 2024

Notice is hereby given that the **NRTU FOUNDATION** has commenced voluntary liquidation on January 17, 2024.

The stakeholders of **NRTU FOUNDATION** are hereby called upon to submit a proof of their claims, on or before February 15, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: January 19, 2024 **Deepak Kumar Goyal**
Place: New Delhi **Liquidator**
IBBI/IPA-001/IP- P02490/2022-2023/14143

"IMPORTANT"

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Public Notice

Notice is hereby given to the public at large that my client Mrs. Binni Sah w/o of Mr. C.L. Sah is the owner of Second Floor (Front Portion) covered area measuring 125 Sq. Yds. and super area measuring 252 Sq. Yds. bulilt on Property Bearing No. H-1A land area measuring 503.7/10 Sq. Yds. Situated in Hauz Khas, New Delhi ("said property"). The said property was originally acquired by Late Mr. Kendrick Chellia John vide a Sale deed dated 29.11.1954. The Late Mr. Kendrick Chellia John executed will dated 12/04/1988 in favour of his wife Mrs. Pricilla John. The Late Mr. Kendrick Chellia John died on 30.05.1988. Thereafter, Mrs. Pricilla John (W/o Late Mr. Kendrick Chellia John) died on 03.06.1988 leaving behind Mr. Kendrick Chellia John reflecting the names of Mrs. Mrinalini Sylvia Ramaswami (alias Mrs. Dasu Mrinalini) (Daughter), Mr. Stephen Subhashchandra John (son) and Ms. Mavis Lilla Usha John (alias Ms. Usha John) (Daughter) as only legal heirs as his only legal heir entitled to be the owner of the said property as per the Mutation Letter dated 20.03.1990.

The Mrs. Mrinalini Sylvia Ramaswami (alias Mrs. Dasu Mrinalini) died on 21.01.2014 and Ms. Mavis Lilla usha John (alias Ms. Usha John) who died on 21.02.2014. The Mutation Letter was duly issued in the name of Mr. Stephen Subhash chandra John in respect of Second Floor (Front Side) with terrace rights and above the said front side portion along with servant quarter. Thereafter, Mr. Stephen Subhash chandra John died on 12.02.2019 leaving behind Shakuntala Subhash chandra John (wife), Dr. Anjali Biren Joshi and Ms. Mrinalini Anthony (Daughters) as only legal heirs. Then Relinquishment Deed dated 26.04.2019 was executed by Mrs. Shakuntala Subhash chandra John and Dr. Anjali Biren Joshi through their attorney Miss Nicole Priya Anthony in respect of their share in the Property through Document no. 2847 book no.1, vol. no. 2792, page no. 75 to 80 on 26.04.2019, SRO- Va, HAuz Khas, New Delhi.

Then Sale Deed dated 08.09.2020 executed by Ms. Mrinalini Anthony (D/o Late Mr. Stephen Subhash chandra John) in favour of Mrs. Binni Sah (W/o Mr. C.L. Sah) in respect of Second Floor (Front Portion) covered area measuring 125 Sq. Yds. and having super area measuring 252 Sq. Yds. of built up Property Bearing No. H-14 land area measuring 503.7/10 Sq. Yds. (Doc. No. 3925, Book No. I, Vol. No. 3452, Page No. 37-49, Regd. On 09.09.2020, SRO – V A Delhi.

Then, Mutation Letter dated 03.11.2020 issued by South Delhi Municipal Corporation in favour of Mrs. Binni Sah in respect of Second Floor Front Portion covered area measuring 125 Sq. yds., of Freehold Property Bearing No. H-1A area measuring 503.7/10 Sq. Yds.

All those persons/ entities having any rights, title, interest, share, claim, demand whatsoever in respect of the said property or any parts thereof being the legal heir of Late Mrs. Nirmala or by way of sale, mortgage, transfer, exchange, gift, bequest, trust, inheritance, tenancy, sub-tenancy, leave and license, care taker basis, possession, family arrangement/settlement, decree or order of any Court of Law, Contracts/agreements, encumbrance, lis pendens, and/or any commitment or otherwise howsoever into , over or upon the said property are hereby required to give notice thereof in writing together with the supporting documents and particulars of any such right or claim to the undersigned advocate, having address as Office at Ansal Fortune LGF-57, Sector-18, Noida U.P within 7 (seven) days from the date of publication hereof, failing which the claim, if any, shall be deemed to have been released or waived.

Dated This 20th day of January , 2024. Place: Delhi Adv. Prashant Rawat (Mob)9958450315

"Form No. INC-26"
[Pursuant to Rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
BEFORE THE CENTRAL GOVERNMENT (RD, NORTH REGION BENCH, DELHI)
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of M/s Annuabhuj Realtors Private Limited having its registered office at DSC 260, South Court DLF Saket New Delhi DL 110017 IN .....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on **Thursday, 18th January 2024** to enable the company to change its Registered Office from **"NCT of Delhi to the State of Haryana at Bawal District Rewari"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the **Regional Director at the address B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi - 110003** within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address mentioned below:

"At DSC-260, South Court DLF Saket New Delhi DL 110017 IN "

For and on behalf of the Applicant
Annuabhuj Realtors Private Limited
Sd-
Surender Agnihotri
(Director)
DIN: : 10048902

Date: 19.01.2024
Place: New Delhi

CLIX HOUSING FINANCE LIMITED
Registered Office: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008

POSSESSION NOTICE (Appendix IV) Rule 8(1)

Whereas the Authorized officer of Clix Housing Finance Limited (Clix), a Housing Finance Bank Company under the National Housing Bank Act. having its Registered Office at: Aggarwal Corporate Tower, Plot No. 23, 5th Floor, Govind Lal Sikka Marg, Rajendra Place, New Delhi-110008, under the provisions of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 OF 2002) (hereinafter referred to as "Act") and in exercise of the powers conferred under Section 13(2) of the Act read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 09-Nov-2023, calling upon

1. VINAY KUMAR, S/O SHYORAJ SINGH PROPERTY NO.-D-1A/154 GALI NO. 5 MAHAVIR ENCLAVE, PART-1, DELHI, NEW DELHI-110045. **ALSO AT:-** RZ-D/A/149, GALI NO.5, MAHAVIR ENCLAVE, MAHAVIR ENCLAVE, SOUTH WEST, DELHI-110045. **2. BEBY W/O VINAY KUMAR,** PROPERTY NO.-D-1A/154 GALI NO. 5 MAHAVIR ENCLAVE, PART-1, DELHI, NEW DELHI-110045. **ALSO AT:-** RZ-D1, A/149, MAHAVIR ENCLAVE GALI NO. 5, PALAM VILLAGE, SOUTH WEST, DELHI-110045. **3. RAM AVATAR, S/O ATTAR SINGH,** D 1A/109 D, GALI NO-5, MAHAVIR ENCLAVE-1, PALAM, SOUTH DELHI-110045.

To repay the amount mentioned in the notice i.e. of **Rs. 15,91,944/- (Rupees Fifteen Lakh Ninety One Thousand Nine Hundred Forty Four Only) dated 07-Nov-2023**, along with the applicable interest and other charges within Sixty (60) days from the date of receipt of the said notice

The Borrower had failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **17th day of Jan 2024.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CLIX for an amount of of **Rs. 15,91,944/-(Rupees Fifteen Lakh Ninety One Thousand Nine Hundred Forty Four Only) dated 07-Nov-2023**, along with the applicable interest and other charges.

The attention of the Borrower is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF IMMOVABLE PROPERTY/SECURED ASSET IS AS UNDER:

ALL THAT PIECE AND PARCEL OF PROPERTY ENTIRE UPPER GROUND FLOOR WITHOUT ROOF/TERRACE RIGHTS OUT OF BUILT-UP PROPERTY NO. RZ-D- 1A/154, LAND AREA MEASURING 47.5 SQ. YDS. I.E. 39.714 SQ. MTR., OUT OF KHASRA NO. 692/92, 93 & 94, SITUATED IN THE REVENUE ESTATE OF VILLAGE NASIRPUR, DELHI STATE DELHI AND COLONY KNOWN AS MAHAVIR ENCLAVE, NEW DELHI-110045.

Place: Mahavir Enclave - 1 **Authorized Officer**
Date: 17/01/2024 **CLIX HOUSING FINANCE LIMITED.**

HDFC BANK — HDFC Bank Limited
Branch : The Capital Court, Munirka, Outer Ring Road, Olof Palme Marg, New Delhi-110 067
Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) **(HDFC)**, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrowers to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrowers	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property / Secured Asset
1.	BIRENDRA DUTT & MRS SAROJ SHARMA	Rs. 14,48,270/- (Rupees Fourteen Lakh Forty Eight Thousand Two Hundred and Seventy Only) due as on 31-MAY-2022 *	28-JUN-2022	15-JAN-2024 (PHYSICAL POSSESSION)	FLAT NO. F-211, B-1, 2nd FLOOR, LIG, (T/S) SITUATED IN RESIDENTIAL COLONY PRATAP VIHAR, SECTOR-11, GMP, TEHSIL AND DISTRICT GHAZIABAD, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
2.	MR KIRTI MOHAN RAWAT & MRS. NUPUR AWASTHI	Rs.54,23,481/- (Rupees Fifty Four Lakh Twenty Three Thousand Four Hundred & Eighty One Only) due as on 30-JUNE-2022*	11-JULY-2022	17-JAN-2024 (PHYSICAL POSSESSION)	PLOT NO-2406, 24th FLOOR, TOWER T-28 "PARAS TIEREA", PLOT GH-01, SECTOR 137, NOIDA, UTTAR PRADESH-ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
3.	MRS NEELAM	Rs.14,64,556/- (Rupees Fourteen Lakh Sixty Four Thousand Five Hundred & Fifty Six Only) as on 28-FEB-2021*	09-MARCH-2021	17-JAN-2024 (SYMBOLIC POSSESSION)	FLAT No. 150-D, 3RD FLOOR, BLOCK-38, NOIDA FLATS, SECTOR 73, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
4.	MRS POOJA JHA & MR PRAVEEN KUMAR JHA	Rs. 32,63,840/- (Rupees Thirty Two Lakhs Sixty Three Thousand Eight Hundred & Forty Only) Dues as on 31-MAR-2023*	26-APR-2023	17-JAN-2024 (SYMBOLIC POSSESSION)	FLAT-28021, FLOOR-27, BLOCK- C, GAUR CITY-2, 14TH AVENUE, PLOT GH-03, SECTOR 16C, GREATER NOIDA - 201310 WITH UNDIVIDED PROPORTIONATE SHARE OF LAND AND CONSTRUCTION THEREON PRESENT AND FUTURE

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the borrowers / Legal Heirs and Legal Representatives mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrowers / Legal Heirs and Legal Representatives mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken **Physical possession from serial no. 1 to 2 and Symbolic possession from serial no. 3 to 4** of the immovable properties/ secured assets described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said immovable properties/ secured assets will be subject to the mortgage of HDFC.

Borrowers / Legal Heirs and Legal Representatives attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower is requested to collect the respective copy from the undersigned on any working day during normal office hours.

Place: DELHI-N.C.R. **For HDFC Bank Ltd.**
Date : 19-JAN-2024 Sd/-
Authorised Officer

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

AXIS BANK
Retail Assets Centre - Axis Bank Ltd., Axis House, Tower T-2, 2nd Floor, I-14, Sector-128, Noida Expressway, Jaypee Greens Wishtown, Noida (U.P.)-201301 Corporate Office: Block-B, Bombay Dyeing Mills Compound, Pandurang Budhakar Marg, Worli, Mumbai-400 025 Registered Office: 'Trishul', 3rd floor, opposite Samartheswar Temple, Law garden, Ellisbridge, Ahmedabad-380006

DEMAND NOTICE

Whereas the borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Axis Bank Ltd. We state that despite having availed the financial assistance, the borrowers/guarantors/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India, consequent to the Authorized Officer of Axis Bank Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers /guarantors /mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

NAME OF THE BORROWER / ADDRESS/ CO-BORROWER AND GUARANTOR NAME	PROPERTY ADDRESS OF SECURED ASSETS	NPA Date Date Of Demand Notice Outstanding Amt (Rs.) As On Date of Notice
1. M/s Snapex Overseas A Partnership Firm, Through Its Partners At Plot No 289, 16/2 Mathura Road Faridabad Haryana 121002 2. Mr. Mayank Midha S/o Deepak Midha, Partner M/s Snapex Overseas H No 1133 Near Bangali Sweet Sector 28 Faridabad 121008 3. Mrs. Megha Midha W/o Mayank Midha, Partner M/s Snapex Overseas H No 1133 Near Bangali Sweet Sector 28 Faridabad 121008 4. Mrs. Beena Midha W/o Deepak Midha H No 1133 Near Bangali Sweet Sector 28 Faridabad 121008	All That Part And Parcel Of The Land Property Id No. P07004380324, Area Measuring 8.5 Marla, In Khewat No. 70, Mustatil No. 11, Killa No. 25/2 (2-12), Mu. No. 14, Killa No. 5(3-8), 6(3-0), In Waka Mauja Fatehpur, Chandila Tehsil And Distt. Faridabad, Haryana Together With The All The Building & Structure Thereon, Fixture, Fittings And All Plant & Machinery Attached To The Earth Or Permanently Fastened To Anything Attached To The Earth, Both Present & Future Bounded As Under: East – As per deed, West - As per deed, South - As per deed, North - As per deed	30–10 2023 18 DEC 2023 Rs. 65,89,609.59/- (Rupees Sixty Five Lakh Eighty Nine Thousand Six Hundred Nine R and Fifty Nine P Only)

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers and/ or their guarantors (where ever applicable) to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002 and the applicable rules thereunder. Kind attention is invited to provisions of sub-Section (8) of Section 13 of the SARFAESI Act where under you can tender the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Bank only till the date of publication of the notice for sale of the secured asset(s) by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the Bank is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) **Please note that under Section 13 (13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.**

Dated : 20.01.2024, Place: Noida **Authorized Officer, Axis Bank Ltd.**

"FORM NO. INC-26"
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
Before the Central Government (Regional Director), Northern Region, Ministry of Corporate Affairs, New Delhi
In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014 as amended upto date
AND
In the matter of
AGGARWAL BUILDING DEVELOPERS PRIVATE LIMITED
(CIN : U70102DL2009PTC196631)
having its registered office at A-1, Khasra No. 607 Chattarpur Extension New Delhi 110074
.....Petitioner

NOTICE

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on Friday, 12th January, 2024 to enable the Company to change its Registered office from "National Capital Territory of Delhi" to "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint former cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi –110003 within Fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office as mentioned above.

On behalf of the Board
For AGGARWAL BUILDING DEVELOPERS PRIVATE LIMITED
Sd/-
SUMIT KUMAR AGGARWAL
PLACE : NEW DELHI **DIRECTOR**
DATE : 20.01.2024 **DIN : 02814386**

punjab national bank ...the name you can BANK upon! — E-AUCTION NOTICE
Oriental Bank of Commerce **United Bank of India** Circle Office, 1-2, Raghunath Nagar, M.G Raod, Agra

E-AUCTION SALE NOTICE TO GENERAL PUBLIC UNDER RULE 8 & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002, PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Last Date of EMD Deposit : Date 29.02.2024
E- Auction Date: 01.03.2024, Time : 10:00 A.M. to 4:00 P.M. till

Sr. No.	Name of the Account Borrower(s)/Guarantor(s) Name of the Branch	Description of the Immovable Properties Mortgaged/ Owner"s Name(mortgagers of property(ies))	E) Dt. Of Demand Notice u/s 13(2) of SARFESI ACT 2002 F) Outstanding Amount as on..... G) Possession Date u/s 13(4) of SARFESI ACT 2002 H) Nature of Possession Symbolic/Physical/Constructive	A) Reserve Price (Rs. in Lacs) B) EMD C) Bid Increase Amount
1.	**Borrower-**M/s R.M. DAIRY PRODUCT LLP **Partners- 1.** Shri Ravi Singhal S/o Shri Satya Narayan, **2.** Shri Shishir Singh S/o Shri Ram Vinod Singh, **3.** Shri Girish Chand Goyal S/o Shri Soran Prassad Agarwal, **Guarantors- 1.** Shri Ram Vinod Singh S/o Shri Harnam singh, **2.** Smt.Radha Singh W/o Shri Ram Vinod Singh, **3.** Smt. Suman Goyal, **4.** Smt. Archana Singhal W/o Shri Ravi Singhal, **5.** Smt. Shaily singh W/o Shri Shishir Singh, **6.** Shri Deep Goyal S/o Shri Girish Chand Goyal, **7.** Shri Shekher Singh S/o Shri Ram Vinod Singh, **8.** Smt. Shivangi Singh D/o Shri Ram Vinod Singh, **Corporate Guarantor-** M/s Ram Meher Infra developer Pvt. Ltd. **A/C No.** 16560087000130 03, 165600IB00001200, 165600IB00001219, 165600IL00000421 Branch-Surya Nagar, Agra	**1.** Pari-Passu with SBI charge on Flat no. 702 (7th Floor), Block C, part of plot No. 26/250 and Part of Plot No. 203 A, measuring area 137.87 sqmt. situated at Vardan Homes, North Vijay Nagar Colony, Mauza Lashkarpur Hariparwat ward Tehsil & Distt. Agra, in name of Smt. Archana Singhal W/o Sh. Ravi Singhal & Sh. Shishir Singh S/o Sh. Ram Vinod Singh & Sh. Deep Goyal S/o Sh. Girish Chand Goyal having proportionate lease hold rights in land Boundaries as per title deed-East- Open to Sky, West- Open to Sky, North- Open to Sky, South- Corridor, Lift, exit and Stairs.	**E) PNB- 11.05.2023** **SBI- 09.011.2022** **F) PNB Outstanding Rs. 177.47 Lac +** further interest and other Admissible charges w.e.f. 30.04.2023 **and SBI Outstanding Rs. 258.36 Lac +** further interest and other Admissible charges w.e.f. **31.10.2022** **G) 06.09.2023** **H(1) Symbolic Possession**	(A) Rs .67.81 Lac (B) Rs.06.79 Lac (C) Rs.50,000/-
		2. Pari-Passu charge with SBI on Flat no. 206 (2nd Floor), Ashirwad Residency (Plot no. 27/40-B) measuring super buildup area 91.014 sqmt. situated at North Vijay Nagar Colony, Mauja -Lashkarpur, Hariparwat Ward, Tehsil & Distt. Agra, in name of Smt. Suman Goyal W/o Sh. Girish Chand Goyal, Boundaries as per title deed-East- Flat No. 205, West-Flat No.- 207, North- Open to Sky & Corridor, South- Open to Sky.	**H(2) Symbolic Possession**	(A) Rs .51.24 Lac (B) Rs.05.13 Lac (C) Rs.50,000/-
		3. Pari-Passu charge with SBI on Residential Property Located at plot No. H. No. 0-2, Part of Khasra No. 317/2, 317/3, 317/9/, 317/10/1, 317/10/2, 317/10/3, 317/20, measuring area 173.00 sqmt. situated at Karamyogi Enclave, Kamla Nagar, Hariparwart Ward, Tehsil & Distt. Agra in name of Sh. Girish Chand Goyal S/o Sh. Soron Prasad Agarwal, Boundaries as per title deed- East- Plot No. 0-3, West- Plot No. 0-1, North- Plot No. 0-45, South- Rasta.	**H(3) Symbolic Possession**	(A) Rs .97.39 Lac (B) Rs.09.74 Lac (C) Rs.50,000/-
		4. Pari-Passu charge with SBI on Land on Part of Khasra No. 241/2, situated at Mauza-Bholai, Mohammadpur, Tehsil Edmadpur, & Distt. Agra measuring land area- 18790.00 Sq. Meter belonging to M/s R.M. Dairy Products LLP lease hold rights, Boundaries as per title deed-East-Remaining half Part of Khasra No.- 241/2, West- Chak road & Other Property, North- Forest Area & Other Land, South- Other's Property as Baagh.	**H) (4) Physical Possession**	(A) Rs .526.12 Lac (B) Rs.52.62 Lac (C) Rs.1,00,000/-
		5. Pari-passu charge with SBI on Flat No. 701 on 7th Floor, Block-A, part of plot No. 26/250 and Part of Plot No. 203 A, measuring area 170.13 sqmt situated at Vardan Homes, North Vijay Nagar Colony, Mauza Lashkarpur Hariparwat ward, Tehsil & Distt. Agra, in name of Smt. Radha Singh w/o Sh. Ram Vinod Singh & Ku. Shivangi Singh D/o Sh. Ram Vinod Singh having proportionate lease hold rights in land. Boundaries as per title deed-East- Open to Sky, West- Corridor, Lift and Stairs, North- Open to Sky, South- Open to Sky.	**H(5) Symbolic Possession**	(A) Rs .83.67 Lac (B) Rs.08.34 Lac (C) Rs.50,000/-
		6. Pari-passu charge with SBI on Flat No. G-03 (Ground Floor), Block-C, part of plot No. 26/250 and Part of Plot No. 203 A at Vardan Homes, North Vijay Nagar Colony, Mauza- Lashkarpur, Hariparwat, Tehsil & Distt. Agra, Super Area- 248.51 Sq meter(As per valuation report) in name of M/s Ram Meher Infra developers private limited (Lease Hold Rights) Boundaries as per valuation report:-East- Flat No. G-02, West-Open, North- Balcony, South- Parking.	**H(6) Symbolic Possession**	(A) Rs .154.32 Lac (B) Rs.15.43 Lac (C) Rs.1,00,000/-
2.	**Borrower-**M/s Poonam Furniture, Shri Bharat Kumar S/o Shri Heerendra Singh, Add:- H.No. 198, Jawahar Puram-2, Alwatia Awadhpuri, Agra-282010, Shri Heerendra Singh (Guarantor) S/o Shri Shyam Sunder, Add:-H.No. 198, Jawahar Puram-2, Alwatia Awadhpuri, Agra-282010, Shri Bharat Kumar (Prop. Poonam Furniture), Add:-4/61/4 Panchkuiyan, Agra **A/C No.**0030009300041798 Branch-Rajamandi, Agra	EM of Property Situated at MIG-II, House No. 198 with Extra Land, Jawahar Puram Housing Scheme, Near Neelgiri Enclave, Lohamandi Ward, Agra (UP) Area 83. 61 Sqmtrs.,+ 48.07 Sq.mtrs., Total-131.68 Sq.mtrs. (In the Name of Shri Heerendra Singh S/o Shri Shyam Sunder) Boundedaries: On the East by: Rasta & Exit 25 feet wide, On the West by: MIG Plot No.197, On the North by: MIG Plot No.199, On the South by: Rasta 30 feet.	**E) 16.06.2021** **F) Rs. 18.99 Lac +** further interest and other Admissible charges w.e.f. **01.04.2021** **G) 09.01.2024** **H) Symbolic Possession**	(A) Rs .46.30 Lac (B) Rs.04.63 Lac (C) Rs.20,000/-
	Last Date of EMD Deposit : Date 07.03.2024 **E- Auction Date: 08.03.2024, Time : 10:00 A.M. to 4:00 P.M. till**			
3.	**Borrower-**M/s HATHRAS FOODS PRIVATE LIMITED Reg. Office Add-Bisavar Bada Sumara Pachwari Bisawar Sadabad, Hathras U.P.-204101 M/s Hathras Foods Pvt. Ltd. Work Add- Gupta Building Vivekanand Nagar Aliagrh Road, Hathras UP Smt. Kusha Agarwal W/o Shri Sandeep Agarwal (Director), Add- Gupta Building Vivekanand Nagar Aliagrh Road, Hathras UP Shri Sandeep Agarwal S/o Shri Mahesh Agarwal (Director), Add- Gupta Building Vivekanand Nagar Aliagrh Road, Hathras UP Shri Mahesh Agarwal (Mortgagor & Guarantor), Add- Gupta Building Vivekanand Nagar Aliagrh Road, Hathras UP Shri Adesh Agarwal (Mortgagor & Guarantor), Add- Gupta Building Vivekanand Nagar Aliagrh Road, Hathras UP A/C No.0200008700001697, 020000IB00010125, 020000IB00010134, 020000IB00010480, 020000IB00010578, 020000IL00000313 Branch-HATHRAS, HATHRAS CITY, Hathras	EM of Factory Land & Building situated at Khata no. 253, Khasra No. 965 Vill. Mahmoodpur Barse Tehsil Sasni Distt. Hathras Area-3360.00 Sqm Boundaries:-East-Chak Road, West- Chak Road There After Land of Gareeb khan Gata No. 968, North- Land of Kayoob Khan Gata No. 964, South-Land of Gareeb Khan Gata No. 968. **Note:- (Including Plant